

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP(IB) No. 125/Chd/J&K/2023

IN THE MATTER OF:

Rahul Aggarwal, Prop. Shree Balaji Trading Co.

...Petitioner

Vs.

Himalayan Rolling Steel Industries Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 09.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Deepak Suri with Mr. K.V Singhal, Advocates

For the Respondent/CD : Mr. Puru Gupta, Advocate

ORDER

It is a part heard matter. Moreover, it is submitted by Ld. Counsel for the petitioner that the matter has been settled between the parties. Be that as it may. Ld. Counsels for the parties are directed to comply with the last order within next one week. List the matter on 04.06.2024 before the Regular Bench.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja